

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
29-04-2024 AT 10:30 AM**

CP No. 45/241/HDB/ 2023

AND

**IA(CA) 20/2024 in IA(CA) No. 264/2023, IA(CA) 264/2023, IA(CA) 65, 69, 76, 77,
82, /2024 & Contempt (CA) 05/2024 in CP No. 45/241/HDB/ 2023**

u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Escientia Life Sciences & ors

...Petitioner

AND

Escientia Advanced Sciences Pvt Ltd & Others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

CP No. 45/241/HDB/ 2023

Learned Senior Counsel Mr DV Seetharam Murthy and Learned Senior Counsel Mr Vivek Reddy (Video Conference) along with Mr Soumya Das Gupta, Mr Dwijesh Kapila, Mr Aviral Singhal, and Mr Bheemachary for the petitioners present physically

Learned Senior Counsel Mr. S. Niranjan Reddy, for respondent No 2 and 3 present through Video Conference.

Learned Counsel Mr. Tarun G Reddy and Mr Sairam, for respondent No 2 and 3 present physically.

Learned Senior Counsel Mr Arvind Pandian, for Respondent Nos 4 to 6 present through Video Conference.

Learned Counsel Mr Aatif, Respondent Nos 7 to 9 present physically.

Call on 30.04.2024.

IA(CA) 20/2024 in IA(CA) No. 264/2023

Matter adjourned to 30.04.2024.

IA(CA) 264/2023

Matter adjourned to 30.04.2024.

IA(CA) 65/2024

Matter adjourned to 30.04.2024.

IA(CA) 69 /2024

Heard learned senior counsel Mr S Niranjan Reddy, for applicant. Received note on rule and responsibilities of directors of companies act and the copy of the same be served on the other side. To hear the respondent, matter adjourned to 30.04.2024.

IA(CA) 76 /2024

For hearing, matter adjourned to 30.04.2024.

IA(CA) 77/2024

Learned counsel for the applicant on record stated that notes on arguments, compilation of judgments already been e-filed and physical filing also done. Heard, learned senior counsel Mr S Niranjan Reddy, for respondent in part. For continuation, matter adjourned to 30.04.2024.

Learned senior counsel for the respondent filed a note on relevant dates post filing of this IA. Copies served to the other side.

IA(CA) 82/2024

Matter adjourned to 30.04.2024.

Contempt (CA) 05/2024

Matter adjourned to 30.04.2024.

Contempt (CA) 05/2024

Matter adjourned to 30.04.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)